

CHAPTER 3.

INVESTMENT OF TRUST MONEY

Rules made by the High Court, under the powers conferred by section 20, clause (f) of the Indian Trusts Act, 1882, authorising the investment of trust moneys.

RULES

In accordance with the powers contained in section 20, clause (f), the Indian Trusts Act, 1882, it is declared that trust property, consisting of money, may be invested in debentures issued by the Trustees of the Port of Bombay under the Bombay Port Trust Act (Bombay VI of 1879), until further orders.

Trust money
may be invested
in debentures
issued by Port of
Bombay Trust.